

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2117
ANSWERED ON:07.12.2011
PROMOTION OF CORRUPT OFFICERS
Ju Dev Shri Dilip Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any provision to promote IAS, IPS and IFS Officers against whom corruption, serious financial irregularities and criminal cases are registered;
- (b) if so, the details thereof;
- (c) whether this provision applies on all Central Government employees and officers; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE.(SHRIV. NARAYANASAMY)

(a) & (b) : The guidelines for promotion to various grades of the All India Services, as issued vide this Department's letter No. 20011/4/92-AIS(II) dated 28.03.2000 stipulate that at the time of consideration of the cases for promotion, details of such officers in the zone of consideration who are covered by the following categories, should be specifically brought to the notice of the concerned Screening Committee :

- (i) Officers under suspension
- (ii) Officers in respect of whom a charge sheet has been issued and disciplinary proceedings are pending;
- (iii) Officers in respect of whom prosecution for criminal charge is pending.

The Screening Committee assesses the suitability of the officers keeping in view the above circumstances. The assessment of the Committee and grading awarded by it, is kept in a sealed cover till the disciplinary case/criminal prosecution against the officer concerned is concluded.

(c) & (d) : Similar provisions exist for Central Government employees as contained in the Department of Personnel and Training's OM No. 22011/4/91-Estt (A) dated 14.09.1992.